

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 60 / 2023**

IN THE MATTER OF:-

Hari Krishna Paidi Lakshmaiah

...APPLICANT

Versus

State of Karnataka

...RESPONDENT

NEXT DATE 02.06.2025

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New Delhi

Filled By: -



Date: - 30/05/2025

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PROGRESS REPORT ON BEHALF OF RESPONDENT NO. 2
(BANGALORE DEVELOPMENT AUTHORITY)

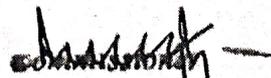
MOST RESPECTFULLY SHOWETH:

1. The present report is being filed pursuant to this Hon'ble Court's order dated 27.03.2025 in the present Original Application, wherein this Hon'ble Tribunal directed as follows:
 3. We only direct the BDA to complete the balance work of desiltation and rejuvenation before the date of next hearing or atleast show the month-wise progress from January 2024.
2. In this regarding it is pertinent to note that the work of formation of Diversion Channel is complete. It is submitted that diversion channel has been made to prevent the contamination of the lake with grey or polluted water.
3. **Re: Wetland Formation:** It is submitted that the wetland formation work is being undertaken, As of now, wetland formation work at main inlet has achieved 30% completion. Formation of wet land at other locations i.e.,


Commissioner
Bangalore Development Authority

Iblur & HAL intet yet to be tackled. The work was stalled owing to monsoons and lack of funds.

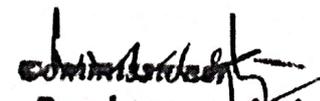
4. **Re: Silt Removal:** It is submitted that as on 26.05.2025, out of 32.33 Lakhs cubic meter of silt, 22.69 lakh cubic meters of silt have been removed, which accounts for 70% of the total estimated silt. It is pertinent to note that due to early onset of Monsoon in the year 2024 i.e., from 6th May 2024, had allowed rain water to store in the working zone and also wetness and slushy condition of the soil inside the tank area, work couldn't able to resume during 2024-25 and also work couldn't be taken due to the lack of fund to complete the remaining portion of work.
5. Further, the onset of monsoon in the current year has been even earlier as opposed to the last year, i.e., from 17.05.2025, which has again allowed rain water to store in the working zone and has led to wetness and slushy soil conditions in the tank area, owing to which reason, work is not able to resume at this stage. After completion of Moonson, work will be resume and necessary steps will taken to complete the balance work.
6. It is submitted that it has been stated in the previous report that the answering Department is facing a shortage of funds for completion of the works. In this regard, it is submitted that the Government of Karnataka has


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communicated its approval for the additional grant of Rs. 79.67 Crores vide letter 17.05.2025 with a condition that "The funding may be borne by the Government and BDA in proposition of 75 : 25. BDA may bear out of its own a revenues including lake cess."

7. It is thus submitted that the works will be resumed once the soil condition has improved after the monsoon.
8. It is hence submitted that despite the answering Respondent's best intentions to complete the work at the earliest, it has not been able to do so, owing only to lack of funds as well as monsoons. Progress Report with respect to Rejuvenation of Bellandur Lake is annexed herewith as **Annexure R-1**.
9. The above submissions are however made without prejudice to the fact that the instant Application is liable to be dismissed in as much as the Applicant has averred that the answering Respondent is carrying out 'construction activities', while the answering Respondent has already clarified that the activities carried out at Bellandur Lake are not construction activities, but desilting works. Moreover, the applicant's prayers of removal of encroachment and marking of buffer zone are already covered by the orders of this Hon'ble Court in EA No. 10/2023 and OA No. 222/2014.


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Bangalore 560 000

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10. The above information is hence placed on record for this Hon'ble
Tribunal's consideration.

For Bangalore Development Authority
Commissioner
Bangalore Development Authority
Bangalore-560 020.

Filed By



Darpan KM

Counsel for Respondent No. 2

Date: 27.05.2025

